

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 8137 of 2021

Raju Prasad Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Shailendra Jit, Advocate

For the Opposite Party : Mr. Anup Pawan Topno, A.P.P.

2/08.09.2021 Heard the parties.

The petitioner is an accused in connection with Hazaribag Muffasil P.S. Case No. 116 of 2021.

It has been alleged that the petitioner and others were apprehended by the police as they were trying to take out the transformer from the premises of Electric Sub-station.

Although, the petitioner has got criminal antecedent, but regard being had to the fact that he is in custody since 13.05.2021, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned C.J.M., Hazaribag in connection with Hazaribag Muffasil P.S. Case No. 116 of 2021.

(Rongon Mukhopadhyay, J)